

**FIR No.10/20
PS Kotwali
U/s 307/34 IPC
State Vs. Raees**

22.08.2020

At 02.30 P.M.

**File taken up on the basis of letter dated 22/08/2020 sent by
Jail Superintendent.**

Present : None.

Vide this letter No. F.4/SCJ-4/AS(UT)/202/9377 dated 22/08/2020, the Jail superintendent seeks a clarification as to the PS referred to in order dated 20/08/2020 whereby the Applicant Raees S/o Sh. Faiyad was admitted to interim bail for 45 days.

Today, the Ahlmad of this Court has reported that as per the report filed by the IO, the FIR No. 10/2020 u/s 307/34 IPC has been registered at PS Kotwali.

In these circumstances, it is directed that the PS in the order dated 20/08/2020 be read as PS Kotwali.

A copy of this order be sent to the Jail Superintendent concerned for information.

File be consigned to the Record Room, as per rules.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/22.08.2020 (K)**

**Bail Appl. No. 831/2020
FIR No. 165/2020
PS : Rajinder Nagar
U/S : 376/419/420/493/495 IPC
State Vs. Ashok**

**22.08.2020
At 10:35 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Vinay Kumar Sharma, Ld. Counsel for the applicant/
accused.
Prosecutrix is also present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Prosecutrix does not have any legal representation. She wants to be represented by a DLSA counsel. Reader of this court is directed to provide contact number of the DSLA (HQs) to prosecutrix through IO.

Be put up again on **29.08.2020** for arguments.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)**

**Bail Appl. No. 917/2020
FIR No. 760/05
PS : Kamla Market
U/S : 353/186/506/34 IPC
Mohd. Shahid Vs State**

**22.08.2020
At 10:55 AM**

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Rajesh Raina, Ld. Counsel for the applicant/ accused.
IO SI Manik Chand Tiwari, (No. D-116/C, PS Kamla Market) is
present.**

**The matter has been taken up through Video Conferencing by
means of Webex Meet.**

The present bail application has been taken up in pursuance to
Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued
by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Today, IO has also filed a report as per which the Immigration
Authorities have confirmed that the applicant/ accused left India on
05.10.2005 and returned to India for the first time thereafter only on
02.12.2007. Admittedly, the incident is dated 26.10.2005. Without
commenting on the merits of this case, the applicant/ accused **Mohd.
Shahid** is admitted to bail on furnishing a bail bond in a sum of Rs.
10,000/- with one surety in the like amount to the satisfaction of the Ld.
Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to
following conditions :-

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**FIR No. 760/05
State Vs. Mohd. Shahid**

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly. A copy of this order be sent to the Jail Superintendent concerned for necessary information and compliance. File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)**

**Bail Appl. No. 944/2020
FIR No. 436/16
PS : ODRS
U/S : 379/34 IPC
State Vs. Shikhar Bhardwaj**

**22.08.2020
At 11:00 AM**

Fresh first bail application U/s 439 CrPC has been moved on behalf of the applicant/ accused Shikhar Bhardwaj. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Sachin Sharma, Ld. Counsel for the applicant/ accused.
IO HC Ashwani (No. 169/Rly) is also present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Let Trial Court Record be called/ summoned for the next date of hearing.

Be put up again on **28.08.2020** for arguments.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)**

Bail Appl. No. 943/2020
FIR No. 130/2020
PS : Kamla Market
U/S : 393/398 IPC & 27 Arms Act
State Vs. Rohit @ Savej

22.08.2020
At 11:05 PM

Fresh application for modification of the bail order dated 04.08.2020 has been moved on behalf of applicant/ accused Rohit @ Savej. It be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Pawan Kumar Shishodia, Ld. Counsel for the applicant/ accused.

IO SI Jyotirmoy Pandey, (No. D-5530, PS Kamla Market) is present.

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

Admittedly the applicant/accused is a native of Meerut, UP. In the facts & circumstances, the condition “**b) the applicant/ accused shall not leave Delhi without permission of the concerned Court**” as mentioned in the bottom para of the bail order dated 04.08.2020 stands deleted. The said order dated 04.08.2020 is hereby modified accordingly. The remaining terms and conditions as mentioned in the said bail order dated 04.08.2020 shall remain as it is. The present application stands disposed of accordingly. File be consigned to record-room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)

**Bail Appl. No. 942/2020
FIR No. 301/2020
PS : Karol Bagh
U/S : 376/506 IPC
State Vs. Karan**

22.08.2020

At 11:10 AM

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of regular bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Bharat Bhushan, Ld. Counsel for the applicant/ accused.
IO ASI Bimla Devi, (No. D- 2222/C, PS Karol Bagh) is present.
The matter has been taken up through Video Conferencing by means of Webex Meet.**

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in a reply.

At this stage, Ld. Counsel for the applicant/ accused seeks an adjournment.

At request, be put up again on **05.09.2020**.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)**

**Bail Appl. No. 941/2020
FIR No. 132/2020
PS : I.P. Estate
U/S : 376 IPC
Rajendra Singh Rawat Vs State**

**22.08.2020
At 11:15 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of regular bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Manish Kaushik, Ld. Counsel for the applicant/ accused.
IO SI Ashok, (No. D-1333, PS I.P. Estate) is present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in reply, as per which the charge-sheet has been filed on 21.08.2020.

Let charge-sheet be summoned for the next date of hearing.

Be put up again on **04.09.2020**. In the meantime, notice be issued/ sent to the prosecutrix concerned through SHO concerned in terms of the Practice Directions issued by the Hon'ble High Court of Delhi.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)**

**Bail Appl. No. 939/2020
FIR No. 5623/15
PS : I.P. Estate
U/S : 411/34 IPC
State Vs. Danish**

**22.08.2020
At 11:20 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused for grant of bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Ravinder Kumar, Ld. Counsel for the applicant/ accused.
IO HC Sanjay Kumar, (No. D-1149/C, PS I.P. Estate) is present.**

The matter has been taken up through Video Conferencing by means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicant/ accused has been falsely implicated in the present matter. It has been further submitted that the charge-sheet has already been filed. It has been further submitted that the applicant/ accused has nothing to do with the alleged offence. It has been further submitted by the Ld. Counsel for the applicant/ accused that the applicant/ accused is languishing in judicial custody since 23.11.2019. It has been further submitted that no fruitful purpose would be served by detaining the applicant/ accused in judicial custody. A prayer has been made for grant of bail to the applicant/ accused Danish.

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Ld. APP for the state opposes the prayer for grant of bail to the applicant/ accused.

This court has considered the rival submissions. The applicant/ accused is in Judicial Custody since 23.11.2019. The applicant/ accused is no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicant/ accused **Danish** is admitted to bail on furnishing a bail bond in a sum of Rs. 10,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject of following conditions :-

- a) the applicant/ accused shall not influence the witnesses;
- b) the applicant/ accused shall not leave Delhi without permission of the concerned Court;
- c) the applicant/ accused shall also provide his as well as his surety's mobile number to the IO/ SHO immediately upon his release and shall mark his attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.

The bail application stands disposed of accordingly.

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance.

File be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)**

FIR No. 18/2020
PS : Hazrat Nizamuddin
U/S : 419/468/471/170/34 IPC
State Vs. Omkar Biraji Waghmode(Bail Application No. 940/20)
State Vs Martand Rubab Kanbale (Bail Application No. 9370/20)

22.08.2020
At 11:35 PM

Fresh applications U/s 439 CrPC have been moved on behalf of the applicant/ accused Omkar Biraji Waghmode and Martand Rubab Kanbale for grant of bail. These applications be checked and registered.

Present : Sh. Manoj Garg, Ld. Addl. PP for the State.

Sh. Anil Kumar Mishra, Ld. Counsel for the applicant/ accused.

IO SI Harpal, (No. D-39/Rly) is present.

The matters have been taken up through Video Conferencing

by means of Webex Meet.

The present bail applications have been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

Reply sent in by the IO has been perused. Submissions heard.

It is stated by the Ld. Counsel for the applicant/ accused that the applicants/accused persons have been falsely implicated in the present matter. It is further submitted that the applicants/accused persons are young boys and they have nothing to do with the alleged offence. It is further submitted by the Ld. Counsel for the applicant/ accused persons that the applicants/accused persons are languishing in judicial custody since 15.08.2020. It has been further submitted that no fruitful purpose would be served by detaining the applicants/accused persons in judicial

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FIR No. 18/2020
State Vs. Omkar Biraji Waghmode(Bail Application No. 940/20)
State Vs Martand Rubab Kanbale (Bail Application No. 9370/20)

custody. A prayer has been made for grant of bail to the applicants/accused persons.

Ld. APP for the state opposes the prayer for grant of bail to the applicants/ accused(s).

This court has considered the rival submissions. The applicants/ accused persons are young boys and are languishing in judicial custody since 15.08.2020. The applicants/ accused persons are no longer required for the purpose of investigation. The trial is most likely to get prolonged on account of unabated spread of COVID-19. Without commenting on the merits of the present case, the applicants/accused persons **Omkar Biraji Waghmode** and **Martand Rubab Kanbale** are admitted to bail on furnishing bail bonds in a sum of Rs. 10,000/- each with one respective surety in the like amount to the satisfaction of the Ld. Duty MM/ Ld. MM concerned/ Jail Superintendent concerned, subject to following conditions :-

- a) the applicants/accused persons shall not influence the witnesses;
 - b) the applicants/ accused persons shall also provide their as well as their surety's mobile number to the IO/ SHO immediately upon their release and shall mark their attendance in police station through audio or video mode on every Monday between 10 a.m. to 6 p.m.
- The bail applications stand disposed of accordingly.

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FIR No. 18/2020
State Vs. Omkar Biraji Waghmode(Bail Application No. 940/20)
State Vs Martand Rubab Kanbale (Bail Application No. 9370/20)

A copy of this order be sent/ transmitted to the concerned Jail Superintendent for necessary information and compliance. Files be consigned to record room, as per rules.

A copy of this order be uploaded on the official website of Delhi District Courts.

(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)

**Bail Appl. No. 938/2020
FIR No. 193/19
PS : Prasad Nagar
U/S : 302/323/34 IPC &
25/27/54/59 Arms Act.
State Vs. Amit @ Akash**

**22.08.2020
At 11:30 AM**

Fresh application U/s 439 CrPC has been moved on behalf of the applicant/ accused Amit @ Akash for grant of interim bail. It be checked and registered.

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Tanzeem Hussain, Ld. Counsel for the applicant/ accused.
Sh. Shubham Asri, Ld. Counsel for the complainant.
Insp. Dheeraj Singh SHO PS Prasad Nagar is also present.
The matter has been taken up through Video Conferencing by**

means of Webex Meet.

The present bail application has been taken up in pursuance to Order No. 15778-15808/Bail Power/Gaz./2020 dated 15/07/2020 issued by Ld. District & Sessions Judge (HQs), Delhi.

IO has sent in a reply.

It is submitted that a bail application filed in the cross FIR is also fixed for hearing on 29.08.2020. Let this matter be also posted for **29.08.2020.**

A copy of this order be uploaded on the official website of Delhi District Courts.

**(LOVLEEN)
PO-MACT-02(Central),
Delhi/22/08/2020(k)**

**Bail Appl. No. 880/2020
FIR No. 304/2020
PS : Karol Bagh
U/S : 386/392/397/506/34 IPC &
25/54/59 Arms Act
Keshav Kakkar Vs State**

22.08.2020

At 12.45 PM

**Present : Sh. Manoj Garg, Ld. Addl. PP for the State.
Sh. Kanwar Udaibhan Sehrawat, Ld. Counsel for the
applicant/ accused.
IO SI Baljinder Singh, is also present.**

At request, be put up again on **24/08/2020**.

**(LOVLEEN)
PO MACT-02 (CENTRAL)
DELHI/22.08.2020 (K)**